CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL

NEW DELHI

PRINCIPAL BENCH

Excise Appeal No.51204 of 2019 [DB]

[Arising out of Order-in-Original No.UDZ-EXCUS-000-COM-71-74/18-19 dated 25.01.2019 passed by the Commissioner of Central Excise, Udaipur]

M/s.Ultra Tech Cement Ltd. **...Appellant**
(Unit : Aditya Cement Works)

VERSUS

Commissioner of Central Excise,
Udaipur **...Respondent**

APPEARANCE:

Ms. Neha Choudhary, Advocate for the Appellant
Mr.Sanjay Kumar Singh, Authorised Representative for the Respondent

Coram:
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION:21.01.2022

FINAL ORDER No. 50140/2022

RACHNA GUPTA

The learned Counsel for the appellant has mentioned that the appellant has availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Discharge Certificate has issued under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of the Sabka Viswas (Legacy Dispute Resolution) Scheme Rules, 2019 i.e. SVLDRS Form No.4 has already been granted to him. Copy thereof has been placed alongwith the application in Form No. SVLDRS 1. The same has been perused.

2. Keeping in view the same as well as the Section 127 of Finance Act read with rule 9 of the Scheme, the appeal is hereby ordered to be dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Anita